70

	No. of Report	e.,	Subject all and a	45				
43.	Forty-third	Report of	n the Offences against the National Secu	ırity.				
44. In: 44.	Forty-fourth STOL bas	Appellate Jurisdiction of the Supreme Court in Civil Matters.						
45.	Forty-fifth	• • G ivil Apj Fitnes	peals to the Supreme Court on a Certi	ficate o				
46.	Forty-sixth	The Con	onstitution (Twenty-fifth Amendment) Bill, 1971.					
4 7·	Forty-seventh .	Trial and	d P inishment of Social and Economic Offences.					
48.	Forty-eighth	Some qu Bill, 19	questions under the Code of Criminal Precedure					
4 9.	Forty-ninth	income	posal for inclusion of agricultural income in tota e for purposes of determining the rate of inco- x under the Income-tax Act. 1961.					
50.	Fiftieth	examin	proposal to include persons connected with Public saminations within the definition of "Public servant" the Indian Penal Code.					
51.	Fifty-first	Compensation for injury caused by automobiles in Lit- and-run cases.						
52.	Fifty-second	Estate Di	Estate Duty on property acquired after death.					
. 53 .	Fifty-third 152	Effect of Pensions Act, 1871, on the right to sue for pen sions of retired members of the public services.						
, ni 154.	Fifty-fourth	Code of (Civil Procedure, 1908.	- F				
	TRODUCTION OF BHUS GPUR PASSENGER T		LICENCES FOR MANUFAC OF POLYETHENE GRANU					
Will t	7 SHRI N. K. SHEJWA the Minister of RAIL eased to state:	LKAR: LWAYS	*688. SHRI SWAMINATHAN: the Minister of PETROLEUM CHEMICALS be pleased to stat	ANI				
(a) whether there is any proposal under Government's consideration to reintroduce 381/382 Bhusaval-Nagpur Passenger train and also speed up Maharashtra Express; and			(a) the names of the applicants who applied for licences for the manufacture of Polyethene granules State-wise;					
(b) if so, the details thereof and the time by when the proposal will be implemented?			(b) whether licences have been is sued only to the Imperial Chemica Industries and the Union Carbide Ltd; if so, the reason for rejecting					
THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD SHAFI QURESHI) (a) No.			the other applications; and (c) the policy of Government for					

(c) the policy of Government for meeting the shortage of raw materials for the production of polyethene paper?

the second second second second second second ~

MOHD. SHAFI QURESHI): (a) No,

(b) Does not arise. _____

Sir.

: -:

а в

THE MINISTER OF PETROLEUM CHEMICALS (SHRI D. K. AND BOROOAH): (a) to (c) A statement is laid on the Table of the House.

STATEMENT

11/2 (a) and (b) Licenses had been given in the past for manufacture of polyethene to (i) M/s. Alkali and Chemicals

Corporation of India Ltd. (1956); (2) Mls. Union Carbide India Ltd. (1961) (3) to M|s. Polyolefins Industries Ltd. (1964).

During the last three years (1970, 1971 and 1972) the following applications proposing manufacture of polyethene were received:

-	Name of applicant			in which to be anufactured	2
Ι.	M/s Union Carbide India Ltd. (for expansion of capacity	y)	•	Maharashtra	
2.	M/s Tamil Nadu Industrial Development Corporation.	•	•	Tamil Nadu	;
3.	M/s Hope Johnstone & Sons	•	•	West Bengal	•1
4.	M/s Indian Petrochemicals Corporation Ltd	•	•	Gujarat.	

Of these four applications, those of Union Carbide for expansion and of Tamil Nadu Industrial Development Corporation are under consideration. That of M|s. Indian Petrochemicals Corporation Ltd., has been approved by Government. The application of Mis. Hope Johnstone and Sons has been rejected because the 4th Plan _ target for this core sector item has been covered by schemes already commissioned or under erection and implementation.

(c) Government hau authorised STC (State Trading Corporation) to import 5,000 tonnes each of Low Density and High Density Polyethylenes. The Import Trade Control Policy for actual users has also been liberalised. Through these measures additional quantities of raw material will become available to the fabricators of plastic goods.

REPORT SENT TO LIAISON OFFI-CER REGARDING RESERVATION OF POSTS FOR S.C. S.T. PERSONS

*689 SHRI N. H. KUMBHARE: Will the Minister of RAILWAYS be pleased to state: ------

(a) whether every Zonal Railway has sent a report in the matter of reservation of posts for Scheduled Castes and Scheduled Tribes to the Liaison Officer of each Railway for the year 1971-72; and

(b) if so, the details of each report and the steps taken to ensure proper implementation of the orders regarding reserved posts?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) The Liaison Officers on all the Railways except the North Eastern Railway have conducted the annual inspections and submitted their reports to the General Managers. The North Eastern Railway has been directed to expedite finalisation of this inspection by its Liaison Officer.

(b) No major discrepancies were noticed by the Liaison Officers during their inspection. The minor discrepancies, where noticed, have been set right.

SETTING UP OF NYLON PLANT AT MANGALORE

*690. SHRI U. K. LAKSHMANA GOWDA: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state: